

OA 92/88

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Serial No. of Order	Date of Order	Order with Signature
6	22/12/88	Hearing date is fixed to 4-1-89 vide order passed in O.A. 52/88 today. <i>Partha</i> Vice-chairman <i>Partha</i> Member (J)
7.	4.1.89	This Case is adjourned to 11th January, 1989 for further hearing as per orders passed in O.A. 52/88 to-day. <i>Partha</i> Vice-chairman <i>Partha</i> Member (J)
8	11.1.89	Heard Mr. R. B. Mohapatra, learned Counsel for the applicant and Mr. S. C. Roy, learned Standing Counsel (Income-Tax) at some length. Hearing is concluded. Judgement is dictated and pronounced in open court vide separate sheets attached to the case records of O.A. 52 of 1988. This application is accordingly disposed of leaving the parties to bear their own costs. <i>Partha</i> Vice-Chairman <i>Partha</i> Member (Judicial)